have a social mind after passing his MBBS?

Is it not true that every student who secures more than 70 per cent of marks is eligible for admission in any course as per his will? Why should we deny them the opportunity of education which is the basic concept of democracy and socialism which we have adopted in our life?

Will the Government of India ban the private medical colleges and will they start another four to five medical colleges of its own in backward areas of Marathwada and Vidarbha?

In Nanded there is the Sachpen Huzur Saheh Gurudwara. We are demanding a medical college. There is good infrastructure available and I demand through this House that the Government should start a medical college with the help of donations from Sachpan Huzur Saheb Gurudwara,

Government should make hospitals eligible for medical colleges by charging nominal fees to patients which can very easily run the medical college.

Why is medical education made more costly and made a monopoly for the rich people by exploiting the poor?

D,. Vasant Talwalkar, President of the All India Medical Association, has stated that by 2000 A.D. Maharashtra requires one lakh Doctors, including Ayurvedic, Homoeopathic and others. How are we going to meet this demand considering one doctor for 900 people which is quite insufficient?

What would be the number of Doctors required as per international standard of the population for India as a whole and Maharashtra in particular? What is our plan in this regard? w

Why are not short-term courses of medical education promoted extensively to meet the medical manpower in India? Is there any planning in this If so, please answer questions.

a matter of Urgent

Public Importance

MR. DEPUTY CHAIRMAN: debate will continue after lunch.

सदन की कार्यवाही दोबजे तक के लिये स्थगित की जाती ह।

> The House then adjourned for lunch at three minutes past one of the clock.

The House reassembled after lunch at three minutes past two cf the clock -Mr. Deputy Chairman in the Chair.

SUPPLEMENTARY DEMANDS GRANTS (GENERAL) 1984-85

MINISTER OF FINANCE (SHRI PRANAB KUMAR' MUKH-Sir, I beg to lay on ERJEE): Table a statement (in English and Hindi) showing Supplementary Demands for Grants (General) for year 1984--85 (July 1984).

CALLING ATTENTION TO A MAT-TER OF URGENT PUBLIC IM-PORTANCE

Reported charging of capitation fee for admission in medical colleges Maharashtra-Conta.

MR. DEPUTY CHAIRMAN: Mr. Kalyanasundaram.

SHRI M KALYANASUNDARAM (Tamil Nadu): Sir, this statement appears to disown the decision of Maharashtra Government to open new medical colleges in the private sector under this scheme. Two points are not clear. One, in the statement the end, the honourable Minister has stated that the Central Government "is not in favour of opening any new medical colleges in the country and is opposed to charging of capitation fees for admission to medical colleges etc.,

256

[M. Kalyanasundaram]

etc.,". Then, how was it possible for the State Government of Waharashtra to approve of opening of these three colleges in the private sector who do not even own hospitals, leave alone the terms and conditions under which the permission isgranted? Maharashtra alone cannot be singled out and medical education alone need not be singled out. Now, reports coming from the various States show that there is a big sweep in opening private colleges with the sole aim of collecting capitation fees not only mebut also engineering dical colleges, colleges and polytechnics. Like mushrooms they are coming up. Of course, Karnataka was the pioneer in Out of 106 medical colleges about 7 colleges in Karnataka in private hands collect capitation fees. Then come other States. It is irrespective the fact whether the State is ruled by which party; that is immaterial. Now what is dangerous is that it has bevery widespread. Formerely come there were very few, hear and there. Now it has become widespread not only in medical but in other faculties also. Now, why does it happen? it not a serious matter? The Government of India's policy has been spelt out in the statement. Of course, Mr. Shankaranand represents the views of the entire Cabinet. The Prime Minister also is reported to have stated to a deputation that she is opposed to open new colleges and she posed to collect capitation fees. In spite of such clear-cut views expressed by the Prime Minister and Central Government how these institutions spring up like this? These institutions will become a menance to our scientific growth. Somehow our country had reached a position in the world in imparting scientific know-We can say that our country ledge. occupies a place of pride all these years. That is why, not only they are efficient but they are also cheap. That is why foreign countries are afintellectuals—scientists. ter our etc. —especially the capitalist countries.

So now what will happen? During the past two or three vears this tendency has crept in and it is growing. We have to approach this problem from the point of view of scientific education. Science and technology is growing every day. We have, therefore, to keep abreast with the growth of science and technology. Does the private sector have the infrastructure, whose motive is only to make money? Can it achieve this? What will be the standard of education imparted in these private institutions?

Leave alone other corrupt practic-Now, how is it that the Medical Council of India has permitted opening of these colleges? Can these institutions function or increase the number of seats without the prior approval and supervision of the Medical Council of India? The activities of the Medical Council of India need some scrutiny. I have some complaints about the way in which the Medical Council of India is function-I have to bring it to the notice of the hon. Minister and the Government regarding the doubtful manner in which the Medical Council of India is said to grant approval or disapproval. To take a recent incident, I have in my hand a copy of the agenda of the Medical Council of India intended for 27th July, 1984. There are two copies. In an earlier circular one item in the agenda is the increase of seats from 115 to 140 for MBBS course at J. N. Medical College, Belgaum. It is not Naharashtra it is Belgaum. This is included. An Inspector has gone there inspected and has made his recommendation. I do not know what transpired ween them or who went back on what. Suddenly within a few hours before the meeting started, the agenda paper was changed and this item was deleted. I am not pleading I do not know whether it been done rightly or wrongly. suspicion is that there was some negotiation or some deal which did not materialise and, therefore, this dropped. It is a matter to be exa257

mined. I am only giving you one instance as to how the Medical Council of India is functioning. The system of opening new colleges for the professional education and collection of capitation tee will undermine the education system itself and our standard of education will go down. (Time bell rings; Private profiteering should not be allowed. You have allowed private profiteering in every other thing and as a result of that the inflation is increasing, the dearness allowance is increasing and the prices are shooting up. Why do you allow people to exploit the need of young children to acquire scientific knowledge? They are profiteering, looting and exploiting. This should be put A comprehensive policy an end to. decision should be taken. It should be not only with regard to medical education. I think that the Maharashtra Government has thrown up this problem before the country. (Time bell rings) I won't take much of the time. I won't embarrass you. I want to make one or two suggestions in this There should a comprehennection. sive legislation to curb the' activities or the tendency to collect the capitation fee or the functioning of institutions on the basis of capitation fee. These engineering, medical and science colleges which function on the basis of capitation fee, wherever they may be located, should be taken over along with their assets. is the only way by which you can give confidence to the students and the parents. The capitation fee ranges from Rs. 30,000/- in Maharashtra to Rs. 60,000/- up to Rs. 3 lakhs per student in other places. This is a serious thing. The functioning of the All India Council of Technical Education and the Medical Council of India should be examined and, if necessary, the hon. Minister should make a statement in this House. We must examine as to how they permit such institutions to come up and what is the criteria which they adopt for granting recognition to such institutions. These are important matters and I want the hon. Minister to make

a statement and also to take appropriate action in the matter.

SHRI DIPEN GHOSH: Mr. Deputy Chairman, Sir, I draw the kind attention of the hon. Minister, through you, to a sentence in his statement in the first paragraph where he has stated:

"According to the information received from the Government of Maharashtra, permission has been given to 3 private institutions in the State to start medical colleges on no-grant basis from the academic year 1984-85."

Thereafter, the hon. Minister has also mentioned certain conditions about the ceiling on tution fee which the Union Government is understood to have granted. It is Rs. 30,000 per annum. It comes to around Rs. 2500/per month or so. So, naturally from this it can be seen that it will be very difficult for the wards of the poor people to get medical education.... (Interruption) Yes, I stand corrected-it is poor and meritorious students. It will be very difficult for the poor and meritorious students to get medical education, Unless the parents of such abla wards are t.o mobilise funds to the tune 30,000 on account of only tuition fee, they cannot get admission in such colleges. So, private medical first question is this: Does it not help in commercialising the medical education in an indirect way by the Union Government though they opposed to charging of capitation fee as mentioned in the hon. Minister's statement?

Sir, the hon. Minister, while making his statement, said that in this House this issue was discussed on a number of occasions in the past. As far as my memory goes, it was last discussed in June, 1982 when there was a Calling Attention moved by the Members from all the sides of the House about charging of capitation fee in Karnataka. At that time, the Education Minister, and not the Health Minister, made a statement. And

259

[Shri Dipen Ghosh]

I now quote from a news item appeared in the 'Statesman' of 14th June, 1982:

"The Government announced in the Rajya Sabha today that it would soon bring a Bill to curb the practice of charging capitation fee for admission to technical and other institutions."

Though the Members from all the sides had insisted on knowing when such a Bill would be piloted, the Minister did not give the target date. But she said—and I quote—"that the matter would require consultation with the legal experts."

MR. DEPUTY CHAIRMAN: The Bill is there before the House. The UGC Bill is there listed for today. There is a ban on capitation fee.

SHRI DIPEN GHOSH: That is why, Sir. I want to know that in the UGC Bill which is to be discussed today in this House. . . (Interruptions) whether there are any other changes put in different way in order to circumvent this.

MR. DEPUTY CHAIRMAN: Please read the clauses. It is all there. I have read it.

SHRI DIPEN GHOSH: I want to know whether it is there in any other form because the Health Minister has made a statement here that the tuition fee may be charged up to 30,000 a year. So, in order to circumvent that particular provision of ban on charging of capitation fee. these private medical institutions or for that matter the other technical institutions may be inclined to charge in certain other form the amount which they used to get as capittation Therefore, I want to know from the hon. Minister whether the Government is prepared to lower the ceiling on tuition fee-he has mentioned the ceiling in the case of private medical institutions of Maharashtra—so that the capitation fee in any other name cannot be charged by those private medical colleges.

a matter of Urgent

Public Importance

My third inquiry will be that that time certain States were named where capitation fee used to be charged and three States were named at that time namely, Bihar, Karnataka and Andhra Pradesh. Some information was given at that time that some State Governments had taken certain steps in the direction of stopping the charges in the name of capitation fee, the Bihar Government and the Andhra Pradesh Government. But my specific inquiry of the Minister is since then whether they have got any information respect of those three whether they have States stopped charging the capitation fee in those States or whether in respect of other States they have got any information that they are also charging capitation fee and if so, what steps the Union Government have taken to stop charging capitation fee in respect of those States? And, Sir there was an allegation, a complaint by the public also, that actual there is a political motive behind the charging of this capitation fee. It also came out in the newspapers at that time. T from the 'Statesman' where there was an editorial comment: That in actual practice nothing has happened. The main reason why ali official measures have failed is the political support enjoyed by the college managements. So naturally I want to know in the case of Maharashtra and other cases where capitation fee is being charged whether there is any political support behind such college managements and if so which political support they are enjoying? (Time bell rings). Now I want to make record straight because one of colleagues here had stated, I do not know whether it has gone on record. When he was arguing in favour enlarging the scope of discussion of this calling attention motion, he named certain States where the capitation fee

is being charged and while naming those States he also named the State of West Bengal, but as I represent West Bengal in the Council of States, I say that there is no private medical college in that State and no capitation fee is charged in that State.

श्री कैलाशपति मिश्र (बिहार) : उप-सभापति जी, कई चीजें इस सम्बन्ध में ग्रागई है। मैं 1981 की कर्नाटक के संबंध में एक कोटेशन पढ़ रहा हं---

Capitation fee system has come to stay in Karnataka notwithstanding vehement opposition against it. In fact, it has emerged as the nation's shoping centre for medical educa-

इसी प्रकार से म्रांध्र में 1981 का समा-चार है---

-The evil practice was introduced five years ago by the Vengal Ministry.

मेरा ग्रन्रोध है कि इन ग्रलग-ग्रलग प्रदेशों पर इसके नियम ग्रीर स्तर के संबंध में यह प्रश्न छोडे नहीं जायें। केन्द्र सरकार ने प्रलग-ग्रलग राज्यों के सम्बन्ध में ग्रभी तक क्या समाचार इकट्ठे किये हैं, यह सब बताने की कोशिश करें।

मैं बिहार राज्य से स्नाता हं। तमाशा यह हो रहा है कि कुछ समय पहले, लगभग डेढ साल पहले वहां एक अध्यादेश जारी हम्रा ब्राइवेट मेडिकल कालेजेज, इंजीनियरिंग कालेजेज पर राक लगाने के लिये। लगता है-:मैं नाम नही बताऊंगा लेकिन दो इंजीनियरिंग कालेज छोटे-मोटे राजनीति नेता नहीं तो मंत्रिमंडल के सदस्य उन्ही के किसी एक के नाम पर चल रहा है, दूसरे के प्रभाव से चलता रहना है। ग्रब वह दोनों बंद होने की स्थिति में सरकार ग्राई नही तो श्रीर भी कालेज चलते रहे केपीटेशन फीस लेकर, उन्हें बन्द करने का कोई साहस नही हुमा । म्राडिनेंस वैसे ही खढाई में पड गया।

एक दूसरा दश्य है। जैसे एक माननीय सदस्य ने कहा विज्ञान बढ रहा है, श्रावश्य-कता बढ रही है, स्रावादी बढ रही है स्रीर सब के हिसाब से इंजीनियरिंग कालेज कितने होने चाहियें, में डिकल कालेज कितने होने चाहिएं, वैज्ञानिक शिक्षा किसनी होनी जाहिए? इसका संपर्णभारत की एकता के नाते से एक ग्रौसत का स्वरूप ग्रवश्य लाना चाहिये। अलग-अलग राज्यों को छोड़ दिया गया। एकाध राज्य साहस कर सकता है।

a matter of Urgent

Public Importance

ग्रभी ग्रांध्र के एक मित्र सदस्य से पता लगा, जिस म्रांध्र के बारे में समाचार पत्नों में छपे हये उससे पांच साल पहले की घटना यहां यह रोष कितना ज्यादा था। यानी यह बताया गया, ठीक है। एन० टी० रामाराव की सरकार ने, तेल्गू देशम की सरकार त्रन्त एक कानून बनाया ग्रीर कानून ऐसा बनाया कि जो कालेज खल गये, उनको बंद तो नही किया। लेकिन पहले से इंजीनियरिंग कालेज. में डिकल कालेज ग्रौर प्राइवेट केपी-टेशन फीस से यह खले हुये कालेज, किसी में जाने के लिये परे विद्यार्थी समुह की परीक्षा एक साथ होगी स्रौर स्रब परे विद्यार्थी समृह की परीक्षा एक साथ होती है। केपीटेशन फी एक गई ग्रौर जो लिस्ट सेलेक्शन की बनी उसमें सब कालेजों के ग्रन्दर विद्यार्थियों की नाम मात्र की गुजाइश बढ़ा दी गई। जो घाटा लगा, वह सरकार पुरा करती है। बोमारी बंद हो गई।

इसी प्रकार से संपूर्ण भारत के लिये अगर कोई एक नियम बनेगा, एक सरकार का सामान्य नियम बनेगा. सबके समचे विकास के लिये बनेगा, तब तो यह बीमारी रकेगी। नहीं तो ग्राज भी हिन्द्स्तान के कोने-कोने से दूसरे स्थान पर जो लडके जाते है. जायेगे। स्रब मुझे तो यह खबर मिलो है कि बंगलौर के ग्रन्दर 25, 30 50 हजार रुपये की केपीटेशन फी नहीं, विल्क तीन-तीन लाख रुपया एक-एक विद्यार्था से लेकर वहां उन्हें प्रवेश मिल रहा है ।

श्रो कैलाजपति मिश्र

तो आप बताइये कौन पढेगा। किसी झोंपडी में पैदा हम्रा लडका इन स्थानों पर नही जा सकता है...(समय की घटी)...न वह इंजीनियर बन सकता है, न डाक्टर बन सकता है. प्रतिभादब कर रह जाएगी।

Calling Attention to

तो मैं यह निवेदन कहंगा कि परीक्षाएं एक साथ हों, प्रतिभा की जांच एक समान हो कालेजों का स्तर एक किया जाए और ग्रखिल भारतीय स्तर के ऊपर सार्वदेशिक स्तर पर इसके लिये एक नियम बनाया जाए। धन्यवाद ।

SHRI R. **MOHANARANGAM** (Tamil Nadu): Sir, for the first one and a half hours we have been discussing a very important problem, especially with regard to capitation fee. I come from a State where capitation fee is not charged. Now, we are disabout Maharashtra cussing where permission has been given for 3 private institutions.

Before, I deal with various aspects of the problem, I would like to tell Medical education you one thing. engineering education and the considered to be very high qualification and lakhs of students are aspiring to get admission into medical as well as engineering institutions. But the State Governments are not in a position to provide admission to the students who apply for medical as well as engineering seats. In some States, about 2000 to 2500 seats are provided; in certain States, it is 5000 to 6000 seats, but the candidates who come out of 10 plus 2 examinations, are aspiring for these seats in range of 80 to 85 per cent of them, because 10 plus 2 examination is the basic qualification for admission medical college. But these colleges are not in a position to admit all of them, especially the leading institutions, where the standard of education is considered to be very high. As far as Maharashtra is concerned, they have allowed three private institutions to admit students for medical education. Three conditions they have laid down here. One is, 20 per cent of the seats will be the management quota, 20 per cent State ernment and the remaining 60 cent on merit. I do not know what exactly the basis on which they have measures and calculated the standard of education and the standard of students. As a person who knows something about medical education, as far as my State, Tamil is concerned, I can say this. as medical education is concerned, arts students are not likely to go in for medical education. Only persons who study science subjects like biology, botany, physics and chemistry, are eligible to go in for admission to education. Whereas, the minimum marks prescribed for getting admission to medical colleges, in these private institutions in Maharashtra is 50 per cent. Can anybody say that a person who gets 50 cent marks, as far as ten plus two is concerned can become a good doctor? Can anybody say that 50 per cent marks is a good mark in ten plus two? A person who secures 90 per cent marks is not in a position to get admission to medical colleges. Whereas, in this case, a person who secures only 50 per cent marks is in a position and is eligible to get admisin these private institutions. This means, we are going in substandard doctors, we will be creating such doctors who will not be in a position even to diagnose small minor ailments. When persons score 80 to 90 per cent marks loitering for these seats, I do not know how they have prescribed this condition. Birth is by accident. I am not going into the question of the preference given to the Scheduled Castes, Scheduled Tribes. Classes and so on. But I would say this that unless we lay down proper norms and conditions for admission of medical colleges, we students into cannot have good doctors. you say that Rs. 30,000 is to be charged from the students and Government aid will not be given. I do not know what do you mean by this? In the course of five years, they have to shell out nearly Rs. 2 lakhs. When a person, a boy, who is not in a position to secure even 50 per cent marks, when he will be spending nearly Rs. 2 lakhs in the course of five years, how can this person become a good doctor and how do you expect him to go to the rural areas after he becomes a doctor?

My view is, whenever you start a private institution, whether it is in Maharashtra or somewhere else--of course, the Government of India has not given permission to any private institution to start medical collegewhen say that every State you is part and parcel of the Union when you say that all are citizens of India, when you admit this, you should take steps to preserve the standard of education in these private medical institutions. If we are not in a position to preserve the standard of medical education, I do not know how they have laid down this condition.

Then, there is another peculiar condition. Of course, we should give preference to Scheduled Castes, Scheduled ... Tribes and Backward Classes. what about those belonging to the forward communities? When I say this I would like to put the record straight that I am not pleading for any community here. I am pleading for humanity. I am pleading for those belonging to the condemned sections of the society. Persons belonging to the forward communities even though they secure more than 90 per cent marks, are not in a position to get admission to the medical colleges. That is why, I would say that when you allow people to open private medical institutions, it is our duty to provide admission for these boys who secure more than 90 per cent marks, to whichever community they may belong. You should not mention this 50 per cent and Rs. 30,000. Persons who score more than 90 per cent marks, are not in a position to even naıntain their families who score more than 90 per cent marks are not able to get adm.ssion to the medical colleges. That is why, I would suggest that, when you are spending lakhs of for so many unproductive rupees you should purposes. come forward and say, you should spend its. 100 or Rs. 150 croies, to start new medical colleges in different States so that we can create hundreds and hundreds of excellent and intelligent doctors, instead of creating these 50 per cent doctors. My question is why they have allowed this and why they have prescribed 50 per cent marks, instead of 80-85 per cent marks?

a matter of Urgent

Public Importance

PROF. C. LAKSHMANNA (Andhra Pradesh): My first gies ion would be, what priority prompted the Union Government to postpone the consideration of the University Grants Commission (Amendment) Bill which is seeking to cut. . .

MR. DEPUTY CHAIRMAN: This has already been fixed up for today. It is in the Agenda.

PROF. C. LAKSHMANNA. In fact, I raised this question even earlier during the debate on Banking Service Commission. Bill and it went unanswered. I said it at the time when the Banking Service Commission. Bill was taken up in preference to the UGC Amendment Bill.

MR.. DEPUTY CHAIRMAN: All right. Put the next question,

PROF. C. LAKSHMANNA: So, I was raising a question as to what was the priority which determined in favour of the Banking Service Commission Bill, neglecting the University Grants Commission Bill which could have helped in the imposition of the capitation fee ban in Maharashtra. Sir, the answer is simple. Capitation fee system is available and it was in practice in Andhra Pradesh, Karnataka, Maharashtra and Bihar. Andhra

[Prof. C. Lakshamanna]

267

Pradesh is already having the anti-capitation fee Act. Karnataka is also having an Act of the same kind as I understand it because I have not gone into its details, and Bihar, I am told, is having some consideration about it. It is only Maharashtra which came into the field two or three years back without any Act prohibiting the capitation fee. Therefore, the reason for postponing the University Grants Commission Amendment Bill was to give one more year of life to those colleges which have been in Maharashtra. I would like to know whether this is the reason or there is something else.

Then, Sir, the note and the statement made by the Minister of Health does not say, what is their thinking? It says about the Maharashtra Government's thinking only, that the amount should not be more than Rs. 30,000 per annum, that 20 per cent seats of the medical colleges be filled in by the concerned management and so on and so forth. What is the thinking of the Union Government? they also subscribe to the view that Rs. 30,000 have to be charged as fee per year?

Then, Sir, it does not say, what is the position of the Scheduled Castes, Scheduled Tribes and the backward classes. Scheduled Caste and Scheduled Tribe reservation is conditional as prescribed by the President for each of the professional college. There are three medical colleges which have been started in Maharashtra and their terms and conditions are silent about the reservation of seats in terms of the Scheduled Castes and Tribes and the backward classes, which is, of couse, the prerogative of the State Governments.

Thirdly, why is it that the management should have 20 per cent quota? Already the fees that are charged are so high. Over and above that why is it necessary to keep another 20 per cent seats for the management? What is the logic behind it, what makes it necessary that the management should have 20 per cent of the seats to them?

There is one more point. In the case of Andhra Pradesh, there is an entrance test which governs admissions into medical and engineering colleges. Both in the Government as well as private medical colleges the student who has qualified through the entrance test alone is eligible 10 be admitted. There is only one government medical college. The position is same for the government university as well as private medical and engineering colleges. These are the three categories of colleges which are existing. If that is the case, why not the Central Government thinks in terms of a joint or common entrance examination for admission into engineering and medical colleges. This practice is already there at the Centre. The HT entrance tests are already being held.

Then, there is another question which the Union Government has to think, that is in terms of regulating admissions on the basis of merit so that the student who may be deserving but who is poor and is therefore, not able to go to the medical college due to paucity of funds, should be able to get admission. Is the Government thinking in terms of having such entrance tests on the same lines as is being practised in Andhra for Maharashtra and other States also? he be able to give some direction and advice to those State Governments?

DR. SHANTI G. PATEL (Maharashtra): Mr. Deputy Chairman, Sir, must thank you for allowing me to participate in this Calling tion Motion. Sir, the health of the nation lies in the hands of the doctors and in this very House sometime back we discussed at length the National Health Policy. It was unfortunate that in the policy there was no indication as to how the medical education is going to be imparted-whether it is going to be governed by econcmic power, or on the basis of merit. And this defect has been leading us to a lot of difficulties. While referring to the episode to which a reference has been made in the Calling At-

tention Notice as well as in the statement of the Minister, I would like to say that freshly trained doctors doing post-graduation and some of those who are post-graduate doctors are on strike since July 10 with a view to assertion only one principle-let the admission to the medical colleges be governed on the basis of merit, and merit alone, and no economic power, in whatever strength or in whatever form it may be, should be allowed to come in the way of merit of a Rich but mediocre students should not get into the medical colleges, but those poor, middle class or rich who deserve to be admitted on merit should get admission.

While going through the statement I am surprised to find that the admissions are going to be governed, if I may say so, against the policy which has been laid down in very statement. The Minister said that the Government of India is opposed to the method of capitation fee. But what does the Maharashtra Government say? The Government of the same party to which the Central Government belongs, states here that 20 per cent seats in the medical colleges can be filled in by the concerned management at its own discretion. What is this discretion? in my respectful submission, this discretion means nothing else but donation, underhand money and all those persons who are concerned with the management will be collecting lot of funds. At present when capitation fees are being charged, there is a lot of underhand dealing. I am speaking personal knowledge that people demanding not merely capitation fees but 1 lakh, 2 lakhs or 3 lakhs of rupees under-hand without any receipt so that admission could be given. It is not just capitation fee. Capitation fee is leading to corruption, from decapitation of the meritorious students.

Then, Sir let us come to the second reservation. 20 per cent is for

those who have passed with rag nc cent marks in the qualifying examin-This applies to the discretiontion. Another 20 per cent are arv guota. to be filled in by the State Govern-Here also no qualification is ment laid down for admission. It is to the sweet will of the Minister concerned to nominate any person whom he likes irrespective of merit. Whether he takes money or does not take money is a separate matter and, Sir, I need not dwell on this point. But the fact is that merit is given a gcby, merit is not going to be looked into. For the remaining 60 per cent, the seats will be given strictly on To the extent of 40 per cent merit. of the seats which will not be cover-; ed by merit, it is not merely social injustice but it is also an economic iniustice. It is a social evil, as was said by the Prime Minister, which needs to be eradicated as early as possible.

Coming to the next point, what the statement states is that the State further Government has informed that the standard of medical education will be maintained as per the norms prescribed the Medical by Council of India. Sir, the experience shows that the Medical Council of India comes into the picture not when the college is started or given permission. The Medical Council comes into the picture mostly when degree is given. Then the Medical Council is in a very awkward position when it cannot refuse to register those boys and girls who have already spent a lot of money and time in acquiring this knowledge. cannot say: We will not register you". It will have its own implications and consequences. So, willynilly it is supposed to recognize these Then the process to inspect people. and derecognise starts. I know the first inspection is after 1.1/2 years or 2 years when the first M.B.B.S. examination is called. At that time it is too late because the persons have already been admitted. What should

Trgent 272 rtance

[Dr. Shanti Patel]

been done and should be done, have which is being sought by Several Treasurv Benches. particularly from the Ministry that Medical Health. is the Council of India Act should be amended so that they can enforce a recognition and they can say, before the college is started, that it shall be recognised by the Medical Council of In-This gives an opportunity to dia. the Medical Council to go into the details whether proper facilities are provided or not. Sir, again here it is stated-it is an admission that these facilities are not provided:

"Such of the institutions as do not have the prescribed hospital facilities can make a request to the State Government for making available such facilities and such a request will be considered on merit."

This is an admission of the fact that hospital facilities are not ble at a number of places in the medical colleges which are sought to opened in Maharashtra. After all. Sir, as you know and everyone aware. real medical education be imparted only if there is a patient-it is not mere lectures and all that by the tutors—and if no patient is available, no proper teaching can take place.

Coming to the questions, I would like to ask as to whether the Government is thinking of amending the Medical Council of India Act with a view to empowering it so that they can lay down fulfilment of certain conditions before the recognition given and, particularly, will the Minister advise the Chief Minister Maharashtra State to settle the strike and not to insist on the payment . of capitation fees whether in lump sum or in the form of Rs. 30,000 which is nothing else buí another form of capitation fees? Instead of holding your nose straight, you are taking your hand round the neck and holding the same thing because again only the afford such a high rich people can

amount of fees, Rs. 2,500 P. M. This is all that I have to say.

SHRI S. W. DHABE (Maharashtra): Mr. Deputy Chairman, Sir, I am very much thankful to you for giving me an opportunity to speak on the subiect. Sir. this is a very serious I am not much enamoured issue. by the statement made by the Minister that they are not in favour of opening new medical colleges and are opposed to charging of capitation fees for admission to medical institutions. If this principle is not implemented, it will merely be a pious desire. The State's Minister of Health, Mr. Sawant stated in the House, "We are not concerned with what steps the Central Government takes; it has to give us permission afterwards. We are determined to open the colleges." If this is the stand of a particular Government, I would like to know from the Minister, firstly, why he is not taking action but keeping quiet when 5,000 Resident Doctors have gone on strike from 10th of July. From the 22nd of July, all the students of the colleges have gone on strike-about 25 000 of them -and doctors all over India joined the one-day strike on 24th of to protest against the principle of capitation fees which is against the canons of any justice of equity, Sir, in this country education cannot be based on the capacity of a particular person to pay. It cannot also be alto be used for utilising smug-. a money orblackmarketeers' money for investment indirectly what cannot be done directly. It is also an admitted fact-the Health Minister said it a number of times-inat medical education requires standard and meritorious students and everybody cannot be taken into this profession because it is a technical profession, a highly skilled profession. Uptill now we had one category of medical colleges, where capitation fees are charged like in Karnalaka from where the hon. Minister comes and some other colleges where students are charged from Rs. 60,000 to Rs. 2 lakhs and admissions are given irrespective of merit. But here is first Government which is going to do it and, if not checked, it will lead to disaster in the educational field because the Government permits charge R₃ 30,000 for admission private medical colleges in Maharashtra. Sir, I come from Nagpur where Government colleges Rs. 200 to Rs. 1 000 as annual fees. and here is a Government which wants to charge Rs 30,000-and for what Sir? purpose The purpose nounced very pious. Thev who are sav that these doctors trained at medical colleges at present are not interested to go to rural areas. Therefore, for the rural areas they want to have doctors. They can be useful there and can be employed in the rural areas for the health care purposes In Vidarbha out of three there is Amravati College. Not a single student of Vidarbha is in a position to pay Rs. 30,000 as fee. All students are coming from ople from Bombay go Ko. In this manner all Lidia discrets are flocking to places secure admission by payme many They are flocking to the Man. colleges for getting mission. Therefore, the problem of education today is that it is not only commercialized but also it has been made a ground where under-hand dealings go on. It should not be a trade or commercial activity. I would " seech the hon. Minister to immewately talk to the Chief Minister, stop these medical colleges, call upon the students to withdraw the strike, discuss the problem. If they are really interestmedical equcation for the rural . two proposals are made. One is that in the existing colleges they should increase the strength. Alternatively, if the Government is serious about the raral areas, let them give it free of cost for the rural areas, make it compulsory so that they go there serve there. This way of encouraging

the medical colleges is no substitute to

solving the problem. Therefore, may

I know from the Minister what steps he is going to take in this matter? Stop

these medical colleges so that the students can withdraw their agitation. What he is taking, let him do in spirit and practice at least in the new areas where it is coming up.

श्री हक्मदेव नारायण यादव (बिहार्) : उपसभापति महोदय, मैं दो-एक बात की श्रोह सरकार का ध्यान श्राकृष्ट करना चाहंगा। यह बीमारी कोई एक जगह नहीं है। कछ दिन पहले हमारे विहार में भी यह बीमारी बहुत तेजी से फैली थी। जिलने मेडिकल कालिज बिहार मे थे सब बिहार सरकार ने ग्रपने हाथ में ले लिये थे ग्रौर दूसरे मेडोकल कालिज भी खुलने जारी रहे। केवल मेडी-कल कालिज ही नहीं इंजीनियरिंग कालिज भी प्राइवेट तौर पर खलते जा रहे हैं। हमारे पिछले मध्य मदी जगन्नाथ मिश्र जी थे उन्होंने ऋपने नाम पर कितने ही इंस्टीटयटम खोल दिये थे और वेसब रुपया ले लेकर. 25 हजार, 30 हजार, 35 हजार. 40 हजार, 50 हजार, कहीं कोई सीमा नहीं है. रुपये लेकर जमा किये नये। इसी तरह से ग्रौर कई जगह मेडीकल कालिज खोले गये। उसमें जांच पड़ताल हुई और धांधली पकड़ी गर्याः। हिन्द्स्तान के अन्दर यह है। एक तरफ तो यह बात है और श्राप भी इस राय के होगे, जब हम माग कन्ते हैं बैकवर्ड ग्रौर गेड्युन्ड कास्ट्स के लिये रिजर्वेशन की तो कहा जाता है कि शिक्षा में रिजर्वेशन नहीं. इसमें रिजर्वेशन नहीं, इसके लिये लोग ग्रावाज उटाते हैं। लेकिन जो गरीब का बेटा है. प्रतिभाशाली है, वह ऋगर जाता है तो उसकी प्रतिभा को दबाने के लिये पैसे के बल पर आज डाक्टरी के ग्रौर इंजीनियरी के सर्टीफिकेट खरीद जाते है। इसको रोकने के लिये सरकार के पास कोई कारगर उपाय नहीं है। मझे पता है हमारे बिहार ने एक लड़का

[श्री हुक्मदेनाराण यादव]

जो पैरवी पर पास हम्रा वह एक बडे वाप का लडका था उसको मेडीकल कालिज में एड-मिशन मिल गई लेकिन तीन महीने बाद मेडिकल कालिज से भाग गया और लौट कर नहीं ग्राया। ऐसे ही पिछले साल पैरवी के बल पर एक लड़के को मैरिट दिलवा दी गई. ग्रगर उसको कम्पीटीशन में बिठाया जाता तो कहीं कम्पीटीशन में नहीं आ सकता था, रुपये के बल पर उसकी एडिमिशन मिल गई। हमारे बिहार में इस बात की चर्चा चली थी कि एक बार डाक्टर ने फ्राप-रेशन किया तो पेट में कैंची या कछ श्रीर चीज छट गई थी तो यह कहा गया कि यह जो रिजर्वेशन वाले डाक्टर है, बैकवर्ड क्लास के, हरिजन क्लास के जो डाक्टर हैं, उनमे ही यह छटी है। जब इसकी जांच हई तो यह पता लगा कि गरीब गांव का बेटा, रिजर्वेशन वाला जो डाक्टर है उसने ऐसा नहीं किया यह सब डोनेशन वाले ने किया है। बड़े बाप के बेटे ने डोनेशन देकर जो एडिमिशन कराई उसने ऐसा किया। लेकिन यह पाप मढ देते हैं गरीब लोगों पर, पिछड़े लोगों पर। सरकार को इस पर कार्यवाही करनी चाहिये। सरकार इसलिये कार्यवाही नहीं करती कि जो भी स्टेट हैं उनमें राजनीति में प्रभावशाली लोग रहते हैं, दबंग लोग रहते है, वे इसको चलाते हैं भ्रौर उनकी लट का यह भड़डा बना हम्रा है। अगर सरकार ऊंगली उठाना भी चाहती है तो वह उठा नहीं सकती है। सर-कार डरती है कि कहीं हमने ऊंगली उठा दी तो कही हमारी ऊंगली पकड़ कर, मरोड़ कर फेंक न दे। इसी डर से उनके खिलाफ सरकार कोई कदम नहीं उठा सकती। मैं समझता हं कि यह अवसर और मौका आया है जब सरकार को इसमें कड़ाई करनी चाहिये। मेरी माननीय मंत्री श्री शंकरानन्द जी से प्रार्थना है कि पिछड़े वर्गों के जो विद्यार्थी टैक्नीकल और मेडीकल कालेजों में प्रवेश प्राप्त करना चाहते है भीर प्रतिभाशाली हैं,

उनकी प्रतिभा को दबाने से रोका जाये और उसके लिये कोई स्रावस्थक व्यवस्था की जाये । उनके लिये जो रिजर्वेशन निश्चित है उसको मजबूती के साथ लागू कराया जाये।

SHRI B. SHANKARANAND: Mr. Deputy Chairman, Sir, though the Calling Attention is limited to a particular State in the main and particularly with reference to the capitation fee, the hon. Members have covered a wide area of medical education in this county, particularly with reference to the policy of admission in the medical institutions.

As I have initially stated, this system of levying the capitation fee is not only in a particular State, but there are many States in the country where this has been prevalent for many years. Of course, this was started in Karnataka long ago. We have been voicing a feeling against levying capitation fee. The Government has in no ambiguous terms declared its policy against the capitation fee or donations or admissions into the medical institutions.

Ours is a very large country where a very high percentage of the population lives in the rural areas. And we need doctors. We have to take care of their health and medical facilities. Having introduced the National Health Policy and it having been approved by Parliament, we have been laying more stress and emphasis on the preventive and promotive aspect of health care of the people.

The very basis of medical education has been viewed from different angles. The system has been attacked by many social scientists that it is not relevant to the needs of the country, that the medical system has to change and that medical education system must answer to the needs of the society. Many suggestions have been made right from the Bhor Committee to the Mudaliar Committee,

and recently the Medical Education Review Committee which I had appointed, has also given its recommendations.

The debate is going on in the country, both within Parliament and outside it. Every year in one way or the other the Central Council of Health and Family Welfare which consists of the Health Departments of the States and the Union Territories the Health officials of the country, meets. It has expressed its opinion that there should not be any capitation fee and that no more medical colleges should established. This is a decision by the State Governments themselves. are partners to this decision, they are parties to this decision, and it binding on them and their Governments. Even this being so, the system of levying the capitation fee is not stopping in the country.

During the last couple of years I have written letters to the Ministers and the Health Ministers of the States. The Prime Minister herself has expressed her concern about and disapproval of the levy of the capitation fee as far as the medical education is concerned. The Government's view is made explicitly to the people and to the State Governments and the Union Territory Adand to the ministrations Ter-3. P. M State and the Union Governments. There ritory are, as hon. Members have said, 7 medical colleges in Karnataka, one in Punjab, one in Andhra desh which are laying capitation fee. There have been complaints rightly so by the people and the representatives of the people also that merit is gradually being replaced by money. Whether this system of replacement of merit by money should continue at all at the cost of the education and meritorious students of this country is a question Sir, we have been producing about 13,000 medical graduates every year out of 106 medical colleges in the country. About a few thousand, roughly about 4000 to 5000. Ayurvedic graduates are being produced every year and so also the system of Sidha Unani and Homoeopathic, round about 20,000 trained medical personnel in all the systems medicine are being produced in this country. The place of attraction for all these medical personnel is the urban centres. The rural India is still crying for medical and health We have been trying to provide aid. services and medical as care near to the places of the poor people as possible by establishing primary health centres and such service centres in the country. We have taken care to train every personnel for the care of the people. There are many States in the country, Sir, where there are no at all. The States medical colleges like Meghalaya, Nagaland, Tripura. Sikkim and Union Territories Arunachal Pradesh, Chandigarh Andaman and Nicobar Islands, Dadra Nagar Haveli, Lakshwadeep Island**s** and Mizoram there are no medical colleges in this part of the country. Sir, the Government of India cannot ignore the needs of the medical care and health care of these people these places.

PROF. C. LAKSHMANNA: Sir, it is irrelevant to say that there is no medical colleges in Chandigarh. There is a medical college in Chandigarh,

MR. DEPUTY CHAIRMAN: But that is the Post-Graduate Institute of Medical Education and Research.

SHRI B SHANKARANAND: Sir my hon. friend does not know the difference between a medical college and post-graduate medical college. So, Sir, there is a need for manpower planning for the medical training and that is what has been done by the Medical Education Review Committee. We are shortly going to take a decision in this matter at the Committee meeting. Sir, the Bhor Committee was appointed in the year 1946 and it gave a new thrust, new idea and new out-

Public Importance [Shri B. Shankaraanand]

Re Calling Attention

look to the medical and health care of the people of this country. This Committee had recommended one medical college for every 5 million of the people of the country. Sir, Mudaliar Committee was appointed in the year 1959 and they went into the various aspects of the health and medical are requirements of the country. They recommended that there should be one medical college for every 5 million people of the country. that time there were about 20 medical colleges and they said that 20 more medical colleges should be established by the end of the Fourth Five Year Plan. Today we have million people. If that is the requirement, we do need more medical colleges. But why we say that we do not want any more medical colleges is this Sir, that the States which have many medical colleges are establishing more and more medical colleges and the States which did have medical colleges are still not having any medical colleges. imblance in the distribution of medical colleges in various parts of the country is the concern of the Government of India. We are taking steps and we are going to take steps to see that there is proper distribution in the establishment of medical colleges in this country.

The Mudaliar Committee said:

"In view of the large number of medical colleges, it was considered necessary and desirable that a uniform plan should be laid down before a new medical college is started. The State Government or any other agency which wishes to start medical college should submit the plans, together with the probable resources, equipment, recurring expenditure and personnel, to the university concerned, in the first instance.

It will be the duty of the university to appoint a commission consisting of teachers of experience decide whether the conditions are satisfied or not.

In appointing the commission the university will be well-advised to take notice of the following facts:

- (1) that, as far as possible, the commission of experts is drawn from other neighbouring universities or from the field of medical education in India:
- (2) that in regard to certain aspects of medical education, it may be desirable to have an experienced educationist, not necessarily member of the medical profession;
- (3) that, where possible, the university may invite the college management to nominate a person to assist the commission in assessing the requirements of medical leges."

During this period that is, 1959 to 1961, when this Mudaliar Committee functioned-it submitted its report in 1961—there were about 61 medical colleges with a total intake of about 5.900 students. Today, Sir, there are 106 medical colleges with an intake of about 13000 students. There are five more medical colleges in Karnataka and one in Andhra Pradesh which are yet to be recognised. The inspecting teams of the Medical Council are to go and inspect their facilities to see if they are as per the requirements of the Medical Council of India Act for the minimum medical standards to be maintained in medical education.

Sir, there are two aspects in the establishment of medical colleges. One is whether there has been proper distribution of medical colleges and medical training facilities in country. And the other is whether those who have been trained really directed or sent or have gone to the area for which they have been trained. Unless we tackle things, perhaps we will not be able to solve the problem that is the enormous increase in medically trained personnel, on the one hand, and the cry of need for medically trained

persons in the rural area, on the other, and it will continue to exist. The Maharashtra Government have raised the admission fee and, according to them, it is not capitation fee. The concept of capitation fee is this: apart from the tution fee a certain amount, an unreasonable amount is usually levied and the student is compelled to pay it. And that is called the capitation fee...

SHRI DIPEN GHOSH: Do you think that Rs. 30,000 is a reasonable amount?

MR. DEPUTY CHAIRMAN: That is fees.

SHRI DIPEN GHOSH: I know that is fees. My whole question was when capitation fee is being banned, whether in the name of other fees, tution fees, etc. the same amount is being sought to be charged.

SHRI S. W. DHABE: Even in addition to capitation fees they are charging exorbitant fees.

SHRI B. SHANKARANAND: J have stated as far as the intention and the opinion of the Government is concerned, we are totally opposed to the capitation.

SHRI DIPEN GHOSH: Are you opposed to this fee of Rs. 30,000? It comes to Rs. 2,500 per month for tution fee. And you talk of cheaper dissemination of medical education.

SHRI B. SHANKARANAND: I can very well understand and appreciate the Honourable Member's intention. I should say in expressing their voice against levying any such large amount of tution fees on the students. We do want medical education to be within the reach of the poor man where he can go and have it. We do want not only teaching and training in medical education but also trained persons and medical care facilities within the reach of the poor man. We do want proper medical education institutions

and medical institutions existing the country. This is the intention. When medical colleges were started in this country, you know, out of medical colleges there were only private medical colleges, only owned by private people. And they had to cater to only a few people. Today it is totally different. In principle, of course, I am not justifying their system of levying capitation fees. But still they have been producing medical graduates which the country is in need of. Anyway I do agree that this country cannot afford to neglect the need of medical education for the poor and weaker sections of the society. Whichever college, established by a Governmental agency or by a private agency, has to take into consideration the need of reservation for the weaker sections. As far as the reservation policy is concerned, recently the Supreme Court has given its judgment and the Government has to take into account the decision of the Supreme Court in this Thank you.

MR. DEPUTY CHAIRMAN: Now we take up the Special Mentions... (interruptions) Now the discussion is over. We have taken more than one hour on that. Now, Special Mentions...

SHRI DIPEN GHOSH: You ask us to confine ourselves to asking specific questions. But the Minister beats about the bush and does not reply to our specific questions. What is the fun of having a Calling-Attention there? (interruptions)

श्री उपसभापति : वैठिए, ग्रापने कह दिया । हो गया . . (व्यवधान)

श्री राम नरेश कुशवाहा (उत्तर प्रदेश) बात तो स्न लोजिए।

श्री उपसभापति: बात सुन ली । ग्राप थे नहीं हाउत में । दूसरा काम होने दीं जिए ।

श्री राम नरेश कुशवाहा. . . हरिजन (व्वय्यान) कहां-कहां श्रीर कितने हैं?

of Mangal Hydel

श्री उपसभापति : ग्रापने मनो नहीं मंत्रों जो की बात। ग्रांप बैठिए . . . (व्यवधान)

श्री चतरानन मिश्रः सान्यवर, "लिक" मैगजोत में 29 तारोख को यह समाचार छ गा था स्रोरवह समाचार यह हैं . . . (व्यवधारा)

श्री उपसमापति : दूसरे को बोलने दीजिए Please take your seat . (व्यवधान)

REFERENCE TO THE REPORTED FINANCIAL ASSISTANCE TO AGI-TATIONIST IN ASSAM BY AMERICA

श्री चत्रानन मिश्र (बिहार): तो, उरसभापति जी, मैं यह कह रहा था कि "लिंक" मैगजीन में 29 जलाई को एक समाचार छपा है कि कलकत्ता स्थित श्रमरीका का जो कन्सलेट है, उसके एक कौंसलर ने 45 लाख रुपया इंडियन करेंसी का श्रसम के एक अपनी आंदोलनकारी को दिना श्रीर इंडियन पुलिस ने उसको रंगे हाथों पकड भी लिया है।

यह एक ग्रह्यन्त खतरनाक स्थिति है श्रीर मैं कुछ उद्धरण पढ़ करके स्राप को सुना रहा हूं। वह उद्धरण ऐसा है ---

"Not long ago a foreign car with an Embassy number plate was seen on the Goalpara Highway closely followed by an Indian car. lonely place the Embassy car stopped and the Indian car following it came up to it and then it also stopped. A brief case was passed on from the Embassy car to the Indian car after which the Embassy car drove off. The Indian car took a U turn. but just then a police car drove upto it and blocked its way. The brief case and the Indian sitting in the car were pulled out of it and taken to the Police car, A week later came to be known that the case contained Rs. 45 lakhs in Indian currency notes and the Indian to whom it had been passed on was close to AASU leadership, Sometime afterwards the Counsellor in US Consulate in Calcutta was quietly packed off from the country."

मैं यह जानना चाहंगा कि यह अमरीकी कौतलर कीन था ग्रीर भारत के भी कीन थे. जिन्होंने यह रुपया लिया श्रोर इस तरह सै जो खनर नाक की देश में हो रहों है, उसके प्रति हमारी सरकार ने वश किया कोई विरोध पत्र दाखिल किया गया ग्रमरीकी सरकार के पास या नहीं ? अभी तक सरकार कहती रही है कि हमकी सब्त नही मिलता है, इसलिए ग्रमरीका का नाम नहीं लेते हैं भारत के मामले में हस्तक्षे करने का। यह तो बिलकुल स्पष्ट है है कि हमारी पुलिस ने इसको पकड़ा है। इसलिए मैं सरकार से जानना चाहगा कि स्थिति क्या है, इससे सबों को स्रवगत कराएं।

TO THE REPORTED REFERENCE DIVERSION OF NANGAL HYDEL CHANNEL WATERS FOR ROPAR THERMAL PLANT

SHRI JASWANT SINGH (Rajasthan); Mr. Deputy Chairman, I rise to make a Special Mention on the diversion of Nangal Hydel Channel waters for Ropar Thermal Plant.

Sometime back the Chief Ministers of the States concerned—it was already under President's rule, Punjab, Rajasthan and Haryana-were summoned to Delhi for the purposes of meeting the water requirements of the plant at Ropar and the Nangal Hydel Channel waters were diverted. Some kind of arrangement was arrived at. We are already on record in Rajasthan as having stated that arrangement was harmful to the interests of Rajasthan, that it was arbitrary and it was decided here in Delhi without consultation with the respective State Assemblies and without reference to the interests of Rajasthan farmers. This arbitrary arrangement was arrived at in Delhi without consulting the State Assembly of Rajasthan and it has al-